

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 61/833/2020

This the 12th day of April, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Joginder Kumar, age 44 years, S/o Sh. Paras Ram, R/o Village Nalla Mallian, Tehsil Ramnagar, District Udhampur.

.....Applicant

(Advocate:- Mr. Sudershan Sharma)

Versus

1. State of J&K through Commissioner/Secretary, School Education Department, Civil Sectt., Srinagar.
2. Chairman, J&K Board of School Education, Rehari Colony, Jammu.
3. Secretary J&K Board of School Education, Rehari Colony, Jammu.

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

The present TA has been received by way of transfer from Hon'ble High Court of J&K at Jammu. It has been submitted by the learned A.A.G. that since the respondent J&K Board of School Education has not been brought within the jurisdiction of this Tribunal by a notification to be issued by the Central Government under Sec. 14 (2) of the Administrative Tribunal Act, 1985, the Tribunal cannot assume jurisdiction in respect of any service matter pertaining to the J&K Board of School Education under the Act. We accordingly hold that this Tribunal is not vested with any jurisdiction to entertain any petition related to any service dispute in the J&K Board of School Education.



2. Since, this Tribunal has no jurisdiction to deal with the present case, this case be sent back to Registrar (Judicial), High Court of Jammu & Kashmir at Jammu to be placed before the Hon'ble Bench for further orders.



3. Both the parties are directed to appear before the Registrar (Judicial), High Court of Jammu & Kashmir at Jammu on 30.04.2021.

(ANAND MATHUR)
MEMBER (A)

Arun

(RAKESH SAGAR JAIN)
MEMBER (J)